



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**The Goa Panchayat Raj (Amendment)
Bill, 2024**

(Bill No. 24 of 2024)

(As introduced in the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT,
ASSEMBLY HALL, PORVORIM, GOA
JULY, 2024**

The Goa Panchayat Raj (Amendment)

Bill, 2024

(Bill No. 24 of 2024)

A

Bill

*Further to amend the Goa Panchayat Raj Act,
1994 (Goa Act No. 14 of 1994)*

5 Be it enacted by the Legislative Assembly of
the State of Goa in the Seventy-fifth Year of the
Republic of India, as follows:

1. **Short title and commencement.**— (1) This
Act may be called the Goa Panchayat Raj
10 (Amendment) Act, 2024.

(2) It shall come into force at once.

2. **Amendment of section 18.**— In section 18
of the Goa Panchayat Raj Act, 1994 (Goa Act
No. 14 of 1994) (hereinafter referred to as the
15 “principal Act”), in sub-section (8), for the
expression “Indian Evidence Act, 1872 (Central
Act 1 of 1872)”, the expression “Bharatiya Sakshya
Adhinyam, 2023 (Central Act 47 of 2023)” shall
be substituted.

20 3. **Amendment of section 219.**— In section 219
of the principal Act, for the expression “within the
meaning of Section 21 of the Indian Penal Code”,
the expression “as defined in clause (28) of section
2 of the Bharatiya Nyaya Sanhita, 2023 (Central
25 Act 45 of 2023)” shall be substituted.

4. Amendment of section 239-C.— In section 239-C of the principal Act, in sub-section (3), for the expression “sections 193, 219 and 228 of the Indian Penal Code, 1860 (Central Act 45 of 1860)”, the expression “sections 229, 257 and 267 of the Bharatiya Nyaya Sanhita, 2023 (Central Act 45 of 2023)”, shall be substituted. 5

Statement of Objects and Reasons

In view of enactment of three new Acts, namely:—

- (i) the Bharatiya Nyaya Sanhita, 2023 (Central Act No. 45 of 2023);
- (ii) the Bharatiya Nagarik Suraksha Sanhita, 2023 (Central Act No. 46 of 2023); and
- (iii) the Bharatiya Sakshya Adhinyam, 2023 (Central Act No. 47 of 2023), the Bill seeks to make consequent amendments to sections 18, 219 and 239-C of the Goa Panchayat Raj Act, 1994 (Goa Act No. 14 of 1994).

This Bill seeks to achieve the above object.

Financial Memorandum

No financial implications are involved in this Bill.

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Memorandum Regarding Delegated Legislation

No delegated legislation is involved in this Bill

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Assembly Hall,
Porvorim, Goa.
19th July, 2024

(Shri Mauvin Godinho)
Minister for Panchayats

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Assembly Hall,
Porvorim, Goa.
19th July, 2024

(Namrata Ulman)
Secretary, Legislature

